

(ख) प्रतिवेदन में दुर्घटनाओं के लिये मुख्य रूप से किन व्यक्तियों को जिम्मेवार ठहराया गया है; और

(ग) क्या दुर्घटनाओं को रोकने के लिए कुछ नये वैज्ञानिक उपायों पर विचार किया जा रहा है ?

रेलवे मन्त्री (डा० राम सुभग सिंह) :

(क) से (ग). रेलवे दुर्घटना जांच समिति की रिपोर्ट सदन के पटल पर रखी जा चुकी है। समिति को विभिन्न सिफारिशों के सम्बन्ध में सरकार के विचार भी शीघ्र ही सदन के पटल पर रख दिये जायेंगे।

Breaches in Railway Tracks

114. SHRIMATI ILA PALCHOU-DURI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that due to breaches on the Railway tracks caused by heavy floods and landslides in early October, 1968 in North Bengal the operation of the Darjeeling-Himalayan Railway was suspended ;

(b) whether it is also a fact that as the question of completely abolishing the Darjeeling-Himalayan Railway is reportedly under the consideration of Government, the breached Railway tracks have not yet been repaired and consequently the suspended operation of the Railway under reference has not been restored so far ; and

(c) if so, the details thereof ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SIGNH) : (a) Yes,

(b) and (c) : As the traffic on the Siliguri-Darjeeling Narrow Gauge section is rather limited as the damage to this line is very heavy, it is being examined whether the restoration of this section could be so planned that when it is recommissioned, it could be a model line from the point of view of tourist attraction. This Examination is being conducted in consultation with the Ministry of Tourism.

Transfer of Private Sector Industrial Establishments on the list of D. G. T. D.

115. SHRIMATI ILA PALCHOU-DURI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that during 1967 and 1968, a number of private Sector Industrial establishments which were on the list of the Directorate General of Technical Development of the Government of India were transferred to the List of the States in which they were located ;

(b) if so, the names of the Industries so transferred, State-wise ;

(c) the basis or reasons for transfer in each case ;

(d) the names of industrial establishments which appealed and/or Protested against such transfers; and

(e) the names of those establishments which were re-admitted to the Central List thereafter and of those whose cases are still under consideration ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e) : Consequent on the revision of the definition of 'Small Scale Industries in 1966 whereby industrial units with capital investment up to Rs. 7.50 lakhs in plant and machinery (excluding land and building) were termed as 'small scale units', about 1500 such industrial units belonging to different sectors of industry were transferred to the concerned State Directors of industries during the year 1967-68. Action to transfer the units concerned was taken on the basis of the investment figures furnished by the units themselves earlier". There have been representations against the transfer from some of the units on the ground that the value of their fixed assets was in fact more than Rs. 7.50 Lakhs. It was, therefore, decided in April, 1968 that such of these transferred units as were able to produce a certificate from a Chartered Accounts duly supported by the concerned Director of Industries to the effect that their investment had gone beyond Rs.7.50 Lakhs, may be taken back on the books of the D. G. T. D. on merits of each case. As a result of this review some units have been taken back to the list of the D. G. T. D. ; while the cases of others are still under revision.